



2026:AHC-LKO:40838

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

CRIMINAL MISC. BAIL APPLICATION No. - 4090 of 2026

Suman Alias Sandhya

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Home Lko

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Alok Kumar Singh
Counsel for Opposite Party(s)	:	G.A.

Court No. - 11

HON'BLE RAJEEV SINGH, J.

1. Heard learned counsel for the applicant as well as learned A.G.A. for the State of U.P. and perused the record.
2. The present bail application has been filed on behalf of the applicant in Case Crime No.458 of 2025 under Sections 85, 80(2) BNS and Section 3/4 D.P. Act, Police Station Khamariya, District Lakhimpur Kheri, with the prayer to enlarge her on bail.
3. Learned counsel for the applicant submits that the applicant is innocent person and she is in jail since 6.2.2026. He further submits that marriage of son of the applicant was solemnized with daughter of the informant but due to some trivial issues in between them, daughter of the informant committed suicide by consuming poison, thereafter, on the basis of concocted facts, F.I.R. in question was lodged and charge sheet has also been submitted by the Investigating Officer. He also submits that co-accused, Ankit @ Premkant and Smt. Shivani having identical role, have already been granted bail by this Court, vide orders dated 19.5.2026 and 15.4.2026 passed in Criminal Misc. Bail Application Nos.3598 of 2026 and 2659 of 2026 (bail orders are appended as annexure No.7 to the bail application). In these circumstances, the applicant is also entitled for bail. In case of being enlarged on bail, she will not misuse the liberty of bail.

4. Learned A.G.A. has opposed the prayer of the applicant for grant of bail submits that sufficient evidence have been found against the applicant, but he conceded the fact that co-accused Ankit @ Premkant and Smt. Shivani have already been granted bail by this Court.

5. Considering the rival submissions of learned counsel for parties, material available on record, contents of the F.I.R., other relevant documents, bail order of the co-accused, Ankit @ Premkant and Smt. Shivani, ground of parity as well as totality of fact and circumstances, I am of the view that the applicant is entitled to be released on bail.

6. Let applicant - **Suman @ Sandhya** - be released on bail in aforesaid Case Crime, on her furnishing personal bond and two reliable sureties each of the like amount to the satisfaction of the court concerned subject to following conditions:-

(i) The applicant shall not commit or participate in any offence similar to the offence of which she is accused, or suspected, of the commission of which she is suspected.

(ii) The applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade her from disclosing such facts to the Court or to any police officer or tamper with the evidence.

(iii) The applicant shall file an undertaking to the effect that she shall not seek any adjournment on the date fixed for evidence when the witnesses are present in Court. In case of default of this condition, it shall be open for the Trial Court to treat it as abuse of liberty of bail and pass orders in accordance with law.

(iv) The applicant shall remain present before the Trial Court on each date fixed, either personally or through her counsel. In case of her absence, without sufficient cause, the Trial Court may proceed against her under Section 229-A IPC/269 BNS.

(v) In case, the applicant misuses the liberty of bail during trial and in order to secure his presence proclamation under Section 82

Cr.P.C./84 BNS, may be issued and if applicant fails to appear before the Court on the date fixed in such proclamation, then, the Trial Court shall initiate proceedings against her, in accordance with law, under Section 174-A IPC/209 BNS.

(vi) The applicant shall remain present, in person, before the Trial Court on dates fixed for (1) opening of the case, (2) framing of charge and (3) recording of statement under Section 313 Cr.P.C./351 BNS. If in the opinion of the Trial Court absence of the applicant is deliberate or without sufficient cause, then it shall be open for the Trial Court to treat such default as abuse of liberty of bail and proceed against her in accordance with law.

7. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

(Rajeev Singh,J.)

June 10, 2026

GauraV/-